

ITEM NO.3

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).83/2025

RANVEER GAUTAM ALLAHABADIA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 97402/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 55507/2025 - CLARIFICATION/DIRECTION

IA No. 41866/2025 - GRANT OF INTERIM RELIEF

IA No. 97400/2025 - INTERVENTION APPLICATION

IA No. 43847/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 43457/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

W.P.(CrI.) No. 85/2025 (X)FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
50613/2025IA No. 50613/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESW.P.(C) No. 460/2025 (PIL-W)

Date : 27-11-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) Ms. Aparajita Singh, Sr. Adv.

Ms. Pragya Barsaiyan, Adv.

Mr. Suprateek Neogi, Adv.

Ms. Ansha Varma, AOR

Mr. Prakhar Shukla, Adv.

Mr. Shubham Rajhans, Adv.

Ms. Ansha Varma, AOR

Ms. Manju Jetley, AOR

Mr. Pranav Sarthi, AOR

Mr. Pranav Sarthi, AOR

For Respondent(s) Mr. R. Venkataramani, Attorney General for India

Mr. Tushar Mehta, Solicitor General

Ms. Kanu Agrawal, Adv.

Mr. Gaurang Bhushan, Adv.

Ms. Sansriti Pathak, Adv.

Mr. Mayank Pandey, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Amrish Kumar, AOR
Mr. Aman Mehta, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. Kanu Agrawal, Adv.
Mr. Gaurang Bhushan, Adv.
Ms. Sansriti Pathak, Adv.
Mr. Mayank Pandey, Adv.
Mr. Sudarshan Lamba, AOR

Mr. Tushar Mehta, Solicitor General
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Chitransha Singh Sikarwar, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. Kanu Agrawal, Adv.
Mr. Gaurang Bhushan, Adv.
Ms. Sansriti Pathak, Adv.
Mr. Mayank Pandey, Adv.
Mr. Abhishek Kr. Pandey, Adv.
Mr. Aman Mehta, Adv.
Dr. N. Visakamurthy, AOR

Mr. Chinmoy Pradip Sharma, Sr. A.A.G.
Mr. Ankit Roy, AOR
Mr. Vijay Deora, Adv.
Mr. Aditya Agarwal, Adv.
Ms. Mrinalini Ramesh, Adv.

Mr. Chinmoy Sharma, Sr. A.A.G.
Mr. Vijay Deora, Adv.
Mr. Aditya Agarwal, Adv.
Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.

Mr. Amit Sibal, Sr. Adv.
Mr. Sidharth Chopra, Adv.
Mr. Nitin Sharma, Adv.
Mr. Ranjeet Singh Sidhu, Adv.
Mr. Abhinav Bhalla, Adv.
Ms. Swikriti Singhania, AOR
Mr. Suditi Batra, Adv.
Mr. Darpan Sachdeva, Adv.

Mr. Saksham Dhingra, Adv.

Ms. Nisha Bhambhani, Adv.

Mr. Rajat Arora, AOR

Ms. Mariya Shahab, Adv.

Mr. Rudreshwar Singh, Sr. Adv.

Mr. Anil Kumar Mishra-I, AOR

Mr. Aditya Jain - I, Adv.

Mr. Ankit Dhawan, Adv.

Mr. Supantha Sinha, Adv.

Mr. Mohit Miglani, Adv.

Mr. Satyal Shivaach, Adv.

Mr. Anand Amrit Raj, Adv.

Mr. Navneet Jha, Adv.

Ms. Vidula Mehrotra, AOR

Mr. Kushal Mor, Adv.

Mr. Avinash Lalwani, Adv.

Mr. Apoorv Srivastava, Adv.

Mr. Somesh Tiwari, Adv.

Mr. Utsav Saxena, Adv.

Mr. Kartikey Singh, Adv.

Mr. Ankit Roy, AOR

Mr. Sudarshan Lamba, AOR

Mr. Aaditya Aniruddha Pande, AOR

Dr. N. Visakamurthy, AOR

Mr. Shuvodeep Roy, AOR

Mr. Amrish Kumar, AOR

Mr. Rajat Arora, AOR

Ms. Swikriti Singhania, AOR

Mr. Anil Kumar Mishra-i, AOR

Ms. Vidula Mehrotra, AOR

Mr. Amrish Kumar, AOR

Ms. Ansha Varma, AOR

Mr. Prashant Bhushan, AOR

Mr. Prashant Bhushan, AOR

Ms. Cheryl D'Souza, Adv.

Mr. Apar Gupta, Adv.

Mr. Naman Kumar, Adv.

Ms. Avanti Deshpande, Adv.

Ms. Indumugi C., Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard learned Attorney General for India, the Solicitor General of India and other Senior Counsel/counsel representing different groups, with respect to their suggestions

for the evolution of an effective mechanism to deal with the important issues raised in these matters. We are informed by the learned Attorney General for India that the Ministry of Information and Broadcasting is proposing certain guidelines which shall then be brought into the public domain to invite suggestions from the public at large. Four weeks' time is sought and granted in this regard.

2. In so far as the issues raised by the petitioner in W.P. (C) No.460/2025 - M/s Cure SMA Foundation of India is concerned, Ms. Aparajita Singh, learned Senior Counsel, has handed over a brief note depicting the success stories of those about whom the unwarranted and avoidable remarks were passed in the YouTube shows held by some of the private respondents.

3. During the course of hearing, it has been rightly suggested by Ms. Singh that there should be a dedicated fund/corpus that may be created by the concerned Ministry to provide financial aid and assistance for persons suffering from Spinal Muscular Atrophy (SMA). In the event that such a fund already exists, it may be given wide publicity, inviting generous donations from corporate entities/individuals, perhaps as part of their Corporate Social Responsibility initiatives, and be used exclusively for the treatment of persons with special needs, such as those suffering from SMA.

4. Respondent Nos. 6-10 have also volunteered to organise at least two events each month, either in person or online, to raise funds for the aforementioned corpus. They also seek permission from this Court to invite, on their show, the individuals whose brief details have been brought on record by Ms. Singh. In this regard, we leave it to respondent Nos. 6-10 to persuade and invite these persons on their platform with the aim of raising funds for the said corpus and to further promote awareness about the importance of providing timely and quality treatment to persons suffering from SMA. We are quite certain that if respondent Nos. 6-10 demonstrate genuine remorse and show their sincerity and commitment to the cause, these highly qualified individuals with significant

achievements to their credit will also agree to appear on the platform to boost publicity for the cause. We hope and trust that such memorable events will take place before we hear the matter on the next date.

5. Post these matters for further hearing on 29.01.2026.

I.A.No.295639/2025 in W.P.(C) No.460/2025

1. This is an application filed on behalf of the applicant seeking permission to implead him as a petitioner.
2. Heard learned counsel for the applicant and carefully perused the averments made in the application.
3. Issue notice to the writ petitioner as well as the respondents, returnable on 29.01.2026.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR